

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.1**

Excise Appeal No.940 of 2011

(Arising out of Order-in-Original No.15/COMMR/CE/KOL-III/2010-11 dated 18.08.2011 passed by Commissioner of Central Excise, Kolkata-III.)

**M/s. Nokia Siemens Network Private Limited
(Erstwhile Siemens Public Communications Networks Limited)**
(Block-GP, Plot G, Sector-V, Salt Lake Electronics Complex, Kolkata-700091.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

FINAL ORDER NO. 76474/2023

DATE OF HEARING : 28 August 2023

DATE OF DECISION : 28 August 2023

Per : BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)
MEMBER (TECHNICAL)**

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